

FIR NO. 15/2018
PS Ranhola
State Vs. Nosad
U/s 302 IPC

Dated 23.06.2020

This application has been received from filing section as the trail of this case is stated to be pending in this Court.

Present: Sh. M.A. Khan, Ld. Addl. PP for the State through VC
on Cisco Webex.
Sh. R.R. Jha, Ld. Legal Aid Counsel for the
applicant/accused through VC.

This application has been filed on behalf of applicant/accused for grant of Interim bail from the Concerned Jail through DLSA.

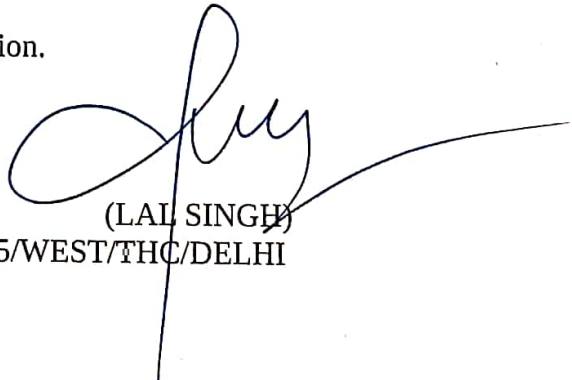
Conduct report and Custody Certificate regarding applicant/accused is also annexed along with the application and as per which the conduct of applicant/accused in the jail has been found satisfactory.

Issue notice to IO/SHO Concerned to file reply to the application as well as to file report regarding previous involvement of applicant/accused and also to file custody period of the applicant/accused in the present case, returnable for 25.06.2020.

Issue notice to Concerned Jail Suptd to file report regarding custody period already undergone by applicant/accused in the present case, returnable for 25.06.2020.

Put up on 25.06.2020 for consideration.

20/5/2020
20/5/2020
SS


(LAL SINGH)
ASJ-05/WEST/THC/DELHI

Dated 23.06.2020.

FIR NO. 473/2019.
PS Paschim Vihar (West)
State Vs. Akash Chouhan
U/s 302/34 IPC & 25/27/54/59 Arms Act

This application has been received from filing section as the trail of this case is stated to be pending in this Court.

Present: Sh. M.A. Khan, Ld. Addl. PP for the State through VC
on Cisco Webex.
Sh. Avdesh Sharma, Ld. Counsel for the applicant/accused
through VC.

This application U/s 439 Cr.PC has been filed on behalf of applicant/accused for grant of Interim bail on behalf of applicant/accused Akash Chouhan.

At the very outset, Ld. Counsel for the applicant/accused submits that this application has been moved on behalf of accused Akash Chouhan and in the heading of the application, inadvertently name of accused Moolchand @ Upender has been mentioned. He submits that this application may be treated as application on behalf of accused Aakash Chouhan.

Issue notice to IO/SHO Concerned to file reply to the application as well as to file report regarding previous involvement of applicant/accused and also file report regarding custody period of applicant/accused in the present case returnable for 25.06.2020.

Issue notice concerned Jail Suptd to file report regarding conduct of applicant/accused as well as period of custody of applicant/accused returnable for 25.06.2020.

Put up on 25.06.2020 for consideration.

20/5/15/900
SL

(LAL SINGH)
ASJ-05/WEST/THC/DELHI

Dated 23.06.2020

FIR NO. 539/2016
PS Rajouri Garden
State Vs. Pardeep @Ballu @ Aman
U/s 302/34 IPC

This application has been received from filing section as the trail of this case is stated to be pending in this Court.

Present: Sh. M.A. Khan, Ld. Addl. PP for the State thorough VC
on Cisco Webex.
Sh. D.C. Akarniya, Ld. Counsel for the applicant/accused
through VC.

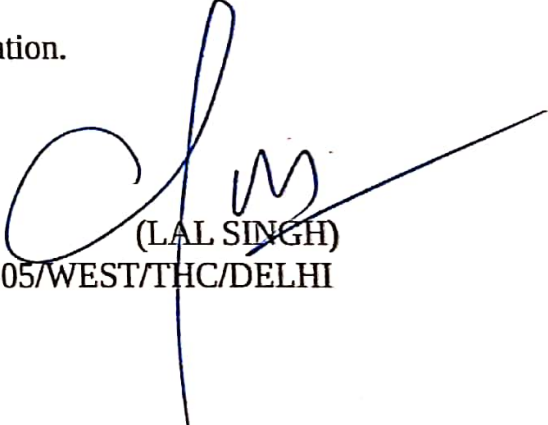
This application has been filed on behalf of applicant/accused for grant of Interim bail.

Reply to the application has been received on behalf of SI Sanjeet Singh along with previous involvement report.

Ld. Counsel for the applicant/accused submits that applicant/accused is suffering from TB and also his parents are alone at their residence and there is no one to look after his parents.

Issue notice concerned Jail Suptd to file medical status/report of applicant/accused returnable for 25.06.2020.

Put up on 25.06.2020 for consideration.


(LAL SINGH)
ASJ-05/WEST/THC/DELHI

Handwritten notes:
Jail Suptd
E

Dated 23.06.2020.

FIR NO. 389/2019
PS Punjabi Bagh
State Vs. Mohd. Ikram @ Arif
U/s 302 IPC & 25/27 Arms Act

This application has been received from filing section as the trail of this case is stated to be pending in this Court.

Present: Sh. M.A. Khan, Ld. Addl. PP for the State through VC
on Cisco Webex.
Sh. Sanju Gupta, Ld. Counsel for the applicant/accused
through VC.

This application has been filed on behalf of applicant/accused for grant of Interim bail on the medical ground of applicant/accused.

Issue notice to IO/SHO Concerned to file reply to the application as well as to file report regarding previous involvement of applicant/accused returnable for 27.06.2020.

Issue notice concerned Jail Suptd to file medical status/report of applicant/accused returnable for 27.06.2020.

Put up on 27.06.2020 for consideration.

20/5/20
20/5/20
By

(LAL SINGH)
ASJ-05/WEST/THC/DELHI